

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'D': NEW DELHI  
(Through Video Conferencing)**

**BEFORE,  
SHRI R.K.PANDA, ACCOUNTANT MEMBER  
AND**

**SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.1317/Del/2015  
(ASSESSMENT YEAR-2011-12)**

GE Pacific Pvt. Ltd., C/o 6 <sup>th</sup> Floor, Building 7A, DLF Cyber City, Phase -III, Gurgaon-122 002 Haryana.  PAN-AADCG 5406C <b>(Appellant)</b>	Vs.	Asst. Director of Income Tax, Circle-1(3) (1), International Taxation, New Delhi-110 002.  <b>(Respondent)</b>
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Appellant By	<b>Mr. Sachit Jolly, Adv. Mrs. Disha Jham, Adv.</b>
Respondent by	<b>Dr. Prabha Kant, CIT-DR</b>
Date of Hearing	<b>15.02.2021</b>
Date of Pronouncement	<b>15.02.2021</b>

**ORDER**

**PER SUDHANSHU SRIVASTAVA, JM:**

This appeal is preferred by the assessee against order dated 30.12.2014 passed by the Learned Asst. Commissioner of Income Tax, Circle-1(3)(1), International Taxation, New Delhi for Assessment Year 2011-12.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 However, the aforesaid is subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforestated Act, the appellant (i.e., the assessee) shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The respondent (i.e., the Revenue) has no objection with regard to the aforesaid caveat.

5.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced on conclusion of Virtual Hearing on 15<sup>th</sup> February, 2021.

Sd/-

**(R.K.PANDA)**

**ACCOUNTANT MEMBER**

Dated:15/02/2021

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(SUDHANSHU SRIVASTAVA)**

**JUDICIAL MEMBER**

ASSISTANT REGISTRAR  
ITAT NEW DELHI